

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**CIRCULAR**

No: 34

Dated: 09.05.2016

By communication dated the 30<sup>th</sup> day of April, 2016 received today the 9<sup>th</sup> day of May, 2016, the Hon'ble Chief Justice of India has desired whether the Hon'ble Judges of this High Court could use at least a part of the vacation time to take up old matters especially those in which the people are languishing in jails.

Keeping in view the above a decision has to be taken for listing the old matters before the Hon'ble Judges during the part period of the vacation time. Therefore, the members of the Bar are requested to provide the numbers of the old cases, which they intend should be heard during the vacation time, along with the consent letter in original of all the counsel appearing in such cases to the Registrars (Judicial) of the respective Wings of the High Court of Jammu and Kashmir, within a period of one week.

By Order

  
(M. K. Hanjura)  
Registrar General

Dated : 09.05.2016

No. 3070-82/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretaries to all the Hon'ble Judges, High Court of J&K,  
.....for information of their Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar, for information.
4. Registrar (Judicial), High Court of J&K, Jammu/Srinagar, for information and necessary action, with the request to paste a copy of the Circular on the Notice Board and at other conspicuous places in the respective Wings of the High Court. They are also requested to circulate the copies of the Circular among all the members of the respective Bar Association immediately.
5. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the circular on the High Court Website.

  
Registrar General